

## **EQUAL OPPORTUNITY POLICY**

The Government of India has enacted the Rights of Persons with Disabilities Act, 2016 (RPwD, Act) and Rights of Persons with Disabilities Rules, 2017 to give effect to the principles enshrined in the United Nations Convention on Rights of Persons with Disabilities (2006). In pursuance of the mandate given in Section 21(1) of the RPwD, Act 2016 read with Rule 8 of RPwD Rules, 2017 the Equal Opportunity Policy is adopted by the CBIC.

### **2. PREAMBLE**

The Central Board of Indirect Taxes and Customs (hereinafter referred as CBIC) recognises the value of a diverse work force and the need to provide an inclusive and enabling work environment. We are committed to ensuring equal opportunities for people with disabilities and to provide an environment and work culture which is inclusive of them. We seek to act proactively to facilitate their full participation in the work of the Department. We are also committed to ensuring that individuals with disabilities can interact with the Department in an environment which is optimal for their needs.

### **3. SCOPE**

The Policy shall apply to all the employees of Central Board of Indirect Taxes and Customs (CBIC).

This policy shall apply to all properties and buildings under the ownership and/or functional control of this Board, located both within and outside India.

#### 4. **PURPOSE**

The Equal Opportunity Policy of CBIC is to provide equal opportunities to the specially-abled employees without any discrimination, on the ground of disability and shall strive to maintain a working environment that is conducive for specially abled employees. This Equal Opportunity Policy is subject to applicable regulations, qualifications, and merit of the individuals concerned.

#### 5. **DEFINITION**

The definitions of different terms used in this Policy will be as prescribed under the Rights of Persons with Disabilities Act, 2016 and the Rights of Persons with Disabilities Rules, 2017.

#### 6. **RIGHTS AND ENTITLEMENTS:**

The CBIC is committed to provide the following for the persons with disabilities:-

**(I)** CBIC shall ensure that the persons with disabilities enjoy the right to equality, life with dignity and respect for their integrity equally with others.

**(II)** CBIC will ensure a work environment free from any discrimination against persons with disabilities.

#### **(III) Placement/Posting of Officers with disabilities.**

CBIC will frame policies for posting / transfer of employees with disabilities in the following manner:

(a) Postings of persons with disabilities will be considered sympathetically to the extent possible and in accordance with the extant instructions of the Government of India and applicable provisions of statute /Recruitment Rules by the Placement /Local Transfer Committee subject to the administrative constraints.

(b) Special consideration shall be given for officer who is a care-giver of 'Divyang', differently-abled dependents and covered under DOPT's O.M. dated 08.10.2018 and subsequent modification, if any, subject to administrative constraints.

**(IV) Preference for allotment of residential accommodation:**

Request of persons with disabilities for allotment of residential accommodation may be given preference to the extent possible and they will be preferred for allotment of ground floor accommodation.

**(V) Infrastructure**

**Physical Infrastructure:**

CBIC is committed to providing physical infrastructure, furniture, facilities, amenities, and services in the building/campus as per the accessibility standards prescribed by the Government. This shall include, but not limited to, the following:

- (a). CBIC will endeavour that barrier free access is provided to persons with disabilities in all buildings and offices under administrative control of CBIC by way of providing ramps with railings, accessible stairs/ elevators, enabled washrooms, tactile paths, wheelchair accessibility, wider doorways to enable access to buildings and workplaces, parking facility near suitable access point, etc.
- (b). Parking spots, reserved near suitable access points for the exclusive use of persons with disabilities.
- (c). Suitable furniture like adjustable desks, wheelchair, desktop enabled biometric attendance system, assistive devices like low vision aids, hearing aids with battery etc.

(d). Ensure that care givers (when people with disabilities have to be accompanied by caregivers) are provided with requisite access or facilities to enable them to assist the said person.

**DIGITAL INFRASTRUCTURE:**

(a). CBIC shall endeavour to ensure that its documents, websites, communication system adhere to the accessibility standards as may be prescribed by the Government.

(b). AIO systems used by CGST and Customs formations to be upgraded and synchronised for making it compatible to NVDA and JAWS applications for visually retarded disabled employees.

**(VI).** No promotion shall be denied to a person on the ground of disability subject to eligibility of promotional posts identified suitable for bench mark disabilities and provisions of Recruitment Rules;

**(VII).** CBIC shall not dispense with or reduce in rank of an employee who acquires a disability during his or her service. However, if an employee after acquiring disability is not suitable for the post, he/she was holding, shall be shifted to another post with the same or similar pay scale and service benefits:

**(VIII) Awareness Campaign**

The Equal Opportunity Policy shall be prominently displayed on the department's website and wide publicity should be given to the Policy to create awareness about the policy amongst the officers of CBIC.

**7. Grievance Redressal**

As per the mandate of the RPwD Act, 2016 CBIC shall appoint a Grievance Redressal Officer. An officer not below the rank of Commissioner shall be appointed

as Grievance Redressal Officer at Group 'A' level and an officer not below the rank of Additional /Joint Commissioner shall be appointed as Grievance Redressal Officer in respect of Group 'B' /'C' (Gazetted/Non-gazetted) officers, by all the Cadre Controlling Authorities of CBIC. The details of the nominated officers to be immediately shared with Chief Commissioner appointed under the provision of Section 74 of the RPwD Act, 2016 *and placed on website of CBIC/Zones /Directorates.*

The officer shall be the nodal point for receiving and disposing of all grievances filed under this policy. He shall maintain a register of complaints in the manner as prescribed by the Central Government. The Grievance Redressal Officer shall investigate the complaint and shall take up the matter with the establishment for corrective action. Complaint shall be inquired within two weeks of its registration.

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